

Government of India
Ministry of Coal
Lok Sabha
Unstarred Question No. 1765
To be answered on 13.02.2019
Allocation of Coal Blocks

1765. SHRI S. RAJENDRAN:
SHRI S.R. VIJAYAKUMAR:
SHRI T. RADHAKRISHNAN:
KUNWAR HARIBANSH SINGH:
SHRI GAJANAN KIRTIKAR:
SHRI ASHOK SHANKARRAO CHAVAN:
SHRI SUDHEER GUPTA:

Will the Minister of COAL be pleased to state:

- (a) whether the Government has implemented a policy for allocating coal blocks to steel, power and other projects for their captive use;
- (b) if so, the details thereof along with their terms and conditions thereto;
- (c) the number of coal blocks allocated under this scheme during the last three years and the current year;
- (d) the details of coal blocks which have started coal production along with the quantum of coal being produced therefrom;
- (e) the number of coal blocks which have not started coal production so far along with the reasons for the same; and
- (f) whether the Government proposes to ensure adequate coal reserves to the public sector steel and power companies to meet their growing demands and if so, the details thereof?

ANSWER

MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS
(SHRI PIYUSH GOYAL)

(a) and (b): The allocation of coal mines is made under the provisions of the Coal Mines (Special Provisions) Act, 2015 [CM(SP) Act, 2015] and the Mines and Minerals (Development and Regulation) Act, 1957 [MM(DR) Act, 1957]. Allocation is made through auction to public and private sector companies and through allotment to public sector companies.

(c) to (e): 8 coal blocks have been allocated for specified end use during the last three years and the current year under the provisions of CM(SP) Act, 2015 (out of the originally allocated 9 coal mines, Coal Mine Development and Production Agreement (CMDPA) has been terminated in respect of 1 coal mine). Out of the aforementioned 8 coal blocks, one coal block, namely Marki Mangli-I which has been allocated to Topworth Urja and Metals Ltd. has started production. Production from Marki Mangli-I coal block till January, 2019 is 0.45 Million Tonne. 7 coal blocks allocated for specified end use during the aforementioned period under the provisions of CM(SP)

Act, 2015 have not started production. Major reasons for delay in operationalization of coal mines are as follows:

- i. Delay in transfer of clearances existing with Prior allottees like Environment Clearances, Forest Clearances and Mining Lease.
- ii. Administrative delays in mining lease execution.
- iii. Litigation related to land and lack of clarity in land transfer process.
- iv. Processes are not standard across states.
- v. Lack of clarity in assessment of stamp duty.

Under the provisions of MM(DR) Act, 1957, 6 Coal blocks have been allocated for specified end use during the last three years and the current year. No coal block allocated under the provisions of MM(DR) Act, 1957 is presently in production as the scheduled date of coal production from these coal blocks starts from year 2020.

(f): In order to ensure adequate coal reserves to the public sector companies, so far, 45 coal blocks under CM(SP) Act, 2015 and 11 coal blocks under MM(DR) Act, 1957 stand allocated for specified end uses to public sector companies.
